

## **Insolvency and Bankruptcy Board of India**

### **Press Release**

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### **IBBI and IIMA Invites Research Papers for the International Research Conference on Insolvency and Bankruptcy**

The Insolvency and Bankruptcy Board of India (IBBI) and Indian Institute of Management, Ahmedabad (IIMA) are jointly organising an international conference on insolvency and bankruptcy to promote research and discourse in the field of insolvency and bankruptcy on 30<sup>th</sup> April, 2022 and 1<sup>st</sup> May, 2022.

The Insolvency and Bankruptcy Code, 2016 (Code / IBC) is a landmark legislation that has had an exceptional journey, reforming and strengthening the insolvency and bankruptcy regime in India. It has created an environment that encourages entrepreneurship and is conducive to appropriate risk taking. There is now a growing body of literature that aims to address the gaps in theoretical aspects of the insolvency law and its practice and impact on the ground. Deep research can bring together evidence to support policy makers in achieving real world outcomes. To promote research and discourse in the field of insolvency and bankruptcy, the two-day international research conference held by IBBI and IIMA, calls upon academics & researchers, lawyers, economists, regulators, to submit research proposals. This conference is an opportunity to understand the importance and impact of IBC in its totality through the multi-disciplinary research papers.

Releasing the Brochure of the conference, Shri Sudhaker Shukla, Whole-time Member, IBBI, mentioned that in an ever-changing scenario, evidence-based research plays a crucial role in policy making. The IBBI has been at the forefront of promoting research and discussions on the IBC and its institutions. It collates and disseminates large data relating to processes and institutions established under the IBC. It has established research collaborations and signed MoUs with research wings of leading academic institutions and corporates. Advancing the ongoing efforts, the international research conference organised in collaboration with IIMA which houses unparalleled faculties and scholarships, will attract wide interest from students and experts in the field of insolvency and bankruptcy. The academic rigour of the papers presented at the conference will offer new insights and analysis that will shape the future course of policy making. The brochure can be accessed on IBBI's website.

#### **About the IBBI**

The IBBI was established on 1<sup>st</sup> October, 2016 under the Code. It is one of the four key pillars of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It has regulatory oversight over the Insolvency Professionals, Insolvency

Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code.

### **About IIM Ahmedabad**

The decade following independence in 1947 was witness to a surge of innovative ideas to build a fledgling independent nation into a model democratic state committed to growth with equity. The establishment of the IIMA was the outcome of one such innovative initiative. IIMA is a centre of academic excellence and houses some of the distinguished faculty in India. IIMA has been consistently ranked as the premier management school in the country by several national agencies. IIMA programmes are also ranked highly in several international rankings. In 2008, IIMA became the first management school in the country to be awarded EQUIS (European Quality Improvement System) accreditation by the EFMD (European Foundation for Management Development).

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